

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.112
IA-1489,1490/ND/21 (IB)/1226(ND)2019

IN THE MATTER OF:

Ashish Bankar	...	Applicant
Vs.		
M/s Nu Tek India Ltd.	...	Respondent

Order under Section 9 of IBC

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the ATC Telecom : Mr. Abhijeet Mittal, Adv.
For State Bank of India : Mr. Siddharth Sangal, Mr. RiteshKhare,
Mr. Akhilesh Gosain, Advocates
For the Liquidator : Mr. Sanjay Kumar Singh, Adv.

ORDER

IA No. 1489/ND/2021

Application filed by the Liquidator. Learned Counsel for the Liquidator states that rejoinder is filed which has not come on record. Let copy be served to the other side. In the meantime, Learned Counsel is directed to take appropriate steps to bring it on record.

IA No. 1490/ND/2021:

Application filed by the Liquidator. Copy of reply and copy of rejoinder are not reflecting on e-portal of the Tribunal. Learned Counsels for the respective parties are directed to place on record within a week. List on 04.10.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

